

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00214/2019**

**Dated Friday the 01<sup>st</sup> day of March Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

N.S. Parthasarathy  
No. A3, Srivari Apartments  
11/4, Venkata Krishna Road  
Mandaveli, Chennai – 28. .... Applicant

**By Advocate M/s. K.H. Ravikumar**

**Vs.**

1. The Union of India rep. by  
The Chairman  
Central Board of Indirect Taxes and Customs  
North Block, New Delhi 110 001.

2. The Joint Secretary (Admin)  
Central Board of Indirect Taxes and Customs  
North Block, New Delhi – 110 001.

3. The Principal Commissioner  
GST and Central Excise  
Chennai North Commissionerate  
Chennai – 34. .. Respondents

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To give a direction to the respondents to promote the applicant to the Grade of Deputy Commissioner w.e.f. 10.09.2012 and the consequential promotion as Joint Commissioner of Customs with effect from 01.07.2017 (by taking into consideration the date of promotion as Assistant Commissioner as 10.09.2008) as per seniority and include his name in OM dated 01.01.2019 by considering his representation dt. 21.01.2019 on par with his juniors with all service and monetary benefits”

2. According to the learned counsel for the applicant, the representation given by the applicant dated 21.01.2019 which is produced as Annexure A9 is still pending with the respondents and no order is passed regarding his promotion. The counsel for applicant would submit that the applicant is satisfied if an order is passed on his representation produced at Annexure A9.

3. In view of the limited submission made and without going into the substantive merits of the case, OA is disposed of at the admission stage with the direction to the respondents to consider the representation at Annexure A9 and pass a speaking order on the basis of rules within a period of three months from the date of receipt of copy of this order.

(T. Jacob)  
Member(A)  
AS

01.03.2019

(P. Madhavan)  
Member (J)